

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 968 of 2020

In the matter of:

Agarwal Veneers

....Appellant

Vs.

Fundtonic Service Pvt. Ltd.

....Respondent

Present:

Appellant: Ms. Shweta Busar, Mr. Ashish Choudhary, Advocates.

Respondent: Mr. Jatin H. Kapadia, PCS.

O R D E R
(Through Virtual Mode)

04.02.2021: Mr. Jatin H. Kapadia, PCS appearing on behalf of Respondent seeks and is allowed extension of time by two weeks to file reply affidavit with advance copy provided to learned counsel for the Appellant, who may file rejoinder thereto within two weeks thereafter. Short written submissions spanning three pages may be filed together with the relevant case laws alongwith pleadings.

Post the appeal 'for admission (after notice)' before Court No. III **5th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc